

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:4339  
ANSWERED ON:21.04.2005  
BRINGING OF SECTIONS OF RAILWAY ACT, 1989 UNDER RPF  
Vallabbhaneni Shri Balashowry

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether Sections 150, 151 and 152 of the Railways Act 1989, pertaining to sabotage and related wrecking of/damage to trains and railway properties and causing hurt to people etc. are still in the jurisdiction of the Government Railway Police (GRP) ;
- (b) if so, whether the Government proposes to bring this jurisdiction under the Railway Protection Force; and
- (c) if not, the reasons therefore?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R.VELU)

(a) Yes, Sir.

(b) No, Sir.

(c) These sections deal with offences which are considered rather serious and have a direct bearing on law and order, which are subject matter of the State Police. Moreover, investigation of such offences requires expertise and experience which are not available with the Railway Protection Force (R.P.F).